
Date of decision: 27 - 3 - 2002

CP 86/2001 (OA 454/2000)

Ramji Lal s/o Shri Nanag Ram r/o Village Rasulpur, Post Mogara, Distt. Mathura.

... Petitioner

Versus

Shri I.C.Sharma, Divisional Railway Manayer (E), W/Rly, Kota Division, Kota.

.. Respondent

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER
HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Petitioner ... Mr.Shiv Kumar

For the Respondents ... Mr.S.R.Samota, brief holder for Mr.T.P.Sharma

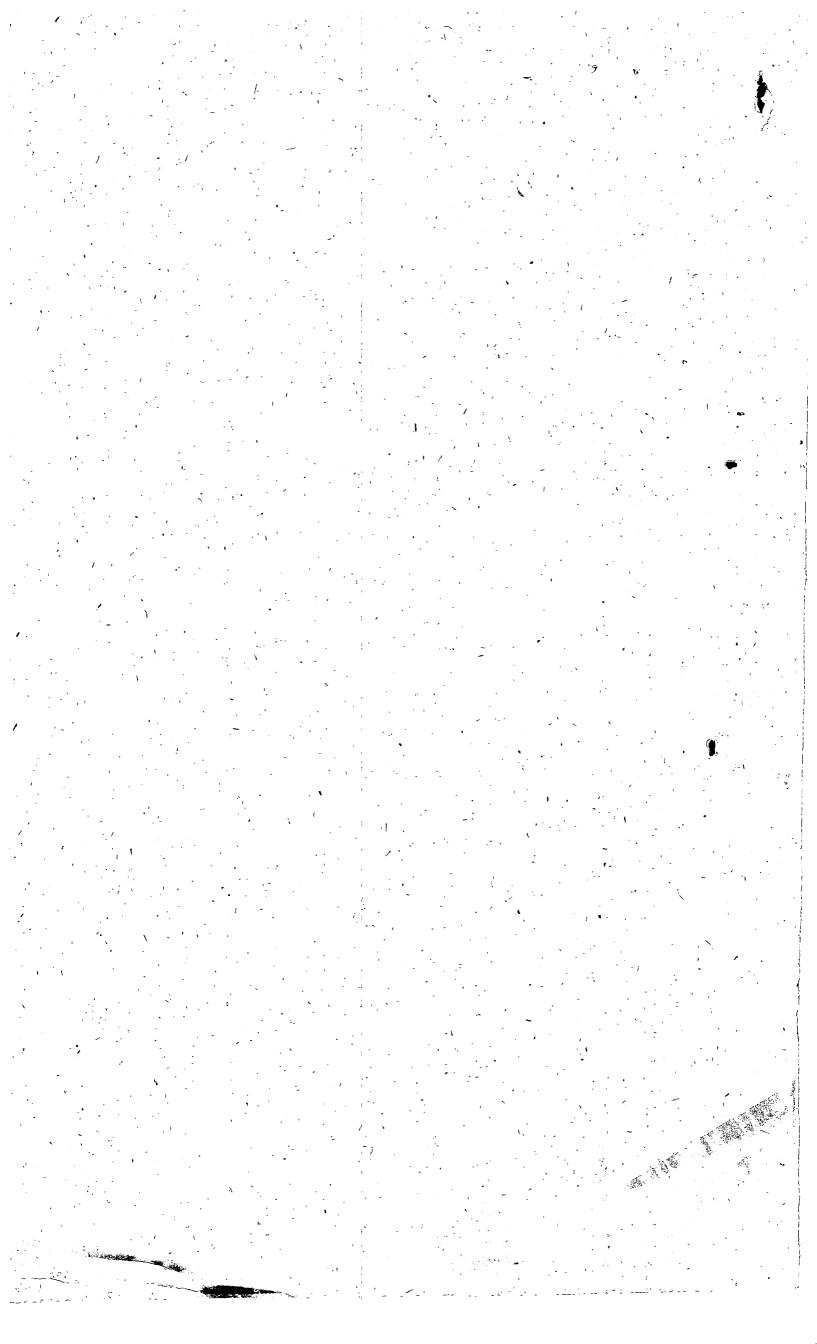
ORDER

PER HON'BLE MR.S.K.AGARWAL, JUDL.MEMBER

This CP has arisen out of the order dated 29.9.2000, passed in OA 454/2000, in which this Tribunal laid down as follows:

"In view of the submissions made before us, we direct respondent No.2 to decide/dispose of the representation filed by the applicant, at Ann.A/3, within a period of two months from the date of receipt of a copy of this order, by a reasoned and speaking order, if the same has not been decided/disposed of so far. The applicant shall be at liberty to approach this Tribunal for redressal of his grievance, if any, after disposal of the representation."

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- The petitioner has stated that the alleyed contemner has willfully and deliberately disobeyed the order of this Tribunal. Therefore, he should be punished for contempt.
- Reply has been filed, in which it has been stated that the order in question has been complied with vide order dated 11.12.2001 (Ann.R/1), copy of which has been communicated to the petitioner. In view of the fact that the order has been complied with and no evidence of deliberate and willful disobedience has been produced, we dismiss this CP as having no merit. Notice issued is discharged.

MEMBER (A)

MEMBER (J)